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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 987-L.— 17th August, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 44 of 2017

**THE WEST BENGAL BOARD OF SECONDARY EDUCATION
(SECOND AMENDMENT) BILL, 2017.**

**A
BILL**

to amend the West Bengal Board of Secondary Education Act, 1963.

WHEREAS it is expedient to amend the West Bengal Board of Secondary Education Act, 1963, for the purpose and in the manner hereinafter appearing;

West Ben. Act
V of 1963.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Board of Secondary Education (Second Amendment) Act, 2017.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Board of Secondary Education
(Second Amendment) Bill, 2017.*

(Clause 2.)

Amendment of
section 9 of West
Ben. Act V of
1963.

2. In sub-section (2) of section 9 of the West Bengal Board of Secondary Education Act, 1963, —

(1) in the first proviso, for the words “sixty-five years”, the words “sixty-eight years” shall be substituted:

(2) in the second proviso, for the words “sixty-five years”, the words “sixty-eight years” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to make amendment in the West Bengal Board of Secondary Education Act, 1963 (West Ben. Act V of 1963), by way of substituting the words “sixty-five years” with the words “sixty-eight years” in the first and second provisos to sub-section (2) of section 9 of the said Act, for raising the age limit of the President of the Board.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in the Bill.

KOLKATA,
The 16th August, 2017.

PARTHA CHATTERJEE,
Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*